Irregularity in allotment of wagons at Mangalore Railway goodshed

- 1172. SHRI B. IBRAHIM: Will the Minister of RAILWAYS be pleased to state:
- (a) whether Government are aware about the non-allotment and irregularity in allotment Of wagons at Mangalore Railway goodshed; and
- (b) if so, what are the details in this regard and what steps Government have taken to remedy the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) No such complaints have been received.

(b) Does not arise.

Work load of clerical staff in ailways

- 1173. SHRI SANGDOPAL LEPCHA: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that Government had imposed a ban on the creation of posts of clerical staff in Personnel Branch during the last 20 years;
- (b) whether it is also a fact that while it has been possible to create posts in the "Open Line", no posts were created in the personnel Branch for doing personnel worts for the additional staff employed in the open line; and
- (c) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Yes.

- (b) No. Ag on open line operational posts can be created, in the Personnel and Accounts Departments also additional posts have been sanctioned for additional work.
 - (c) Does not arise.

Admission in the JIPMER Medical College

- 1174. SHRI V. P. MUNUSAMY: Will the Minister of HEALTH be pleased to state:
- (a) whether it is a fact that J.I.P.M. E.R. is the only medical college in the Union Territory of Pondicherry where sons/daughters of residents of Pondicherry can go for their M.B.B.S. studies;
- (b) whether it is also, a fact that only 15 seats are reserved for this category out of a total number of 65 and most of the seats are taken by the wards of Central Government office, who get themselves transferred to Pondicherry and that the local permanent residents of Pondicherry are deprived of this facility only because there is no condition/ bar on the wards of Central Government officers regarding minimum stay in Pondicherry for eligibility to their admissions in the college; and
- (c) if the answers to above be in the affirmative, what action Government propose to take to safeguard the interests of the local residents of Pondicherry in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) Yes. However, they are also eligible to apply for and gain admission in the various medical colleges in India which admit candidates on all-India basis, without imposing any restriction regarding domicile.

(b) Fifteen seats are reserved for the children of residents of Pondicherry. The children of Central Government employees and the children of the employees of Pondicherry Administration are eligible to seek admission against this quota. However, while the residents of Pondicherry are eligible for admission against these seats by virtue of birth or continuous residence of 5 years or more, the condition of 5 years continuous residence has been waived in